

HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR

WP (C) No. 470/2020  
CM No. 978/2020

Parveez Ahmad Nengroo

.....Petitioner(s)

Through: Mr. Shariq Reyaz, Advocate.

Vs.

Union Territory of J&K & Ors.

.....Respondent(s)

Through: Mr. N. A. Dandroo, Advocate ( R- 2 & 4)  
Mr. N. H. Shah, Sr. AAG and  
Mr. Shah Amir, AAG ( R-1)  
None for respondent No. 3.

Coram:

Hon'ble Mr. Justice Tashi Rabstan, Judge

ORDER

Notice.

Mr. Danroo, Advocate enters appearance and waives notice on behalf of respondent No. 2 & 4 and Mr. N. H. Shah, Sr. AAG and Shah Amir, AAG for respondent No. 1.

Notice shall go to respondent No. 3 returnable within a period of two weeks.

List on 16<sup>th</sup> March 2020.

Since learned counsel for the respondents have raised a preliminary objection with respect to the maintainability of the writ petition. As such, they are directed to file their returns on or before next date with copy to other side.

*Sgr*  
*24.02.20*  
*self, Hon'ble Mr Justice Tashi Rabstan*

Application No. 1508  
03.03.20  
05.03.20  
Date of filing over the copy to the applicant  
Fees charged including extra fee for  
Name & signature of the applicant  
Completed by *[Signature]*

CERTIFIED COPY

High Court of Jammu and Kashmir  
20  
AUTHORITY UNDER SECTION 76  
OF EVIDENCE ACT

